

# THE HIGH COURT OF ORISSA, CUTTACK

## NOTIFICATION

**No. 1287/ R Dated, 16<sup>th</sup> October, 2023**

In exercise of the power conferred under Sub Rule (b) of Rule- 16 of the High Court of Orissa Guest House Rules, 2023, Hon'ble the Acting Chief Justice has been pleased to make the following Rules further to amend the High Court of Orissa Guest House Rules, 2023, namely;

1. **Short title and commencement:-**

These rules may be called “The High Court of Orissa Guest House (Amendment) Rules, 2023” and shall come into force on the date of notification by the High court of Orissa.

2. In the High Court of Orissa Guest House Rules, 2023 (hereinafter referred to as “the said Rules”) in Sub-Rule (c) of Rule 2, the word ‘five’ shall be substituted with the word ‘three’.
3. In the said Rules, in Sub-Rule (iv) of Rule 3 after the word ‘India’ the words ‘other than those are declared as the State Guest’ shall be inserted.
4. In the said Rules, in Sub-Rule (v) of Rule 3 after the word ‘Orissa’ the words ‘*and other High Courts* other than those are declared as the State Guest’ shall be inserted.
5. In the said Rules, after the provisions of Sub-Rule (vii) of Rule 3 the serial number “(vii)” shall be renumbered as (viii).
6. In the said Rules, in Sub-Rule (viii) of Rule 3 after the word ‘occupation’ the words ‘other than those are declared as the State Guest’ shall be inserted.
7. In the said Rules, after Sub-Rule (viii) of Rule 3, the Sub-Rule (ix) shall be inserted as follows;

“ (ix) The Chief Justice and Judges of other High Courts of India, retired Chief Justices and Judges of Supreme Court of India and High Court of Orissa and other High Courts who have been declared as State Guest by the State Government but do not prefer to avail such State Guest facility of the State, may be permitted for

accommodation in the Court's Guest House as a special case only on payment of usual charges by him/her."

8. In the said Rules, after Sub-Rule (ix) of Rule 3, the Sub-Rule (x) shall be inserted as follows;

"(x) Officers of the High Court of Orissa/Officers in the cadre of District Judge of the State of Odisha and other States of the Country subject to availability".

9. In the said Rules, 3rd proviso of clause (ii) of Sub-Rule (a) of Rule 4 shall be substituted with the followings;

" Provided further that with the orders of the competent authority and subject to availability, reservation of accommodation in maximum 10(ten) standard rooms at a time may be extended to the Officers of the High Court of Orissa/Officers in the cadre of District Judge of the State of Odisha and other States of the Country".

10. In the said Rules, proviso of clause (iii) of Sub-Rule (a) of Rule 4 shall be substituted with the followings;

"Provided that the facility of brief stay in the Guest House at Puri by the entitled persons for maximum 3(three) hours at a time on a day subject to availability may be extended with the orders of the District Judge, Puri to meet the urgent requirement of the entitled persons on payment of charges as has been fixed from time to time by the Court".

11. In the said Rules, Sub-Rule (e) of Rule 4 shall be substituted with the followings;

"(e) Persons in occupation of the suite or room as well as for brief halt are not allowed to use the Court's Guest House at Puri for any purpose other than their stay.

12. (i) In the said Rules, Sub-Rule (a) of Rule 7 shall be substituted with the followings;

"(a) Rental charges for occupation of suites or rooms shall be realized from the occupants at the checkout time by the Caretaker of the Guest house at the rate(s) indicated in

Appendix-‘A’ other than the Chief Justice and Judges of the Supreme Court of India for the period for which they are declared as State Guest. The actual expenditure made with taxes (if any) for arrangement of tea, snacks, breakfast, lunch, dinner and other refreshment during the period of stay shall be realized from the occupant soon after the services provided or at the checkout time by the caretaker as per his/her convenience.”

(ii) In the said Rules, Sub-Rule (b) of Rule 7 shall be substituted with the followings;

“(b) The brief stay or temporary occupation for three hours or less shall be permitted only on payment at the rate indicated in Appendix-‘A’ other than the Chief Justice and Judges of the Supreme Court of India for the period for which they are declared as State Guest. The actual expenditure made with taxes (if any) for arrangement of tea, snacks, breakfast, lunch, dinner and other refreshment during the period of brief stay shall be realized from the occupant soon after the services provided or at the checkout time by the caretaker as per his/her convenience.”

13. In the said Rules, Appendix-‘A’ shall be substituted with the followings;

**APPENDIX – A**

<b>Suite/Room</b>	<b>Daily charges for occupation on official duty</b>	<b>Daily charges for first 3 days for private purpose</b>	<b>Daily charges beyond 3 days for private purpose</b>	<b>Daily charges beyond 10 consecutive days for private purpose</b>
Rooms of High Court Guest House at Cuttack	Rs.200/- (Two hundred) {No Charges for brief halt}	Rs.300/- (Three hundred) {No Charges for brief halt}	Rs.400/- (Four hundred)	Rs.500/- (Five hundred)

Suites of High Court Guest House at Puri	Rs.600/- (Six hundred) {No Charges for brief halt}	Rs.1000/- (One thousand) {Rs 500 (Five hundred) for brief halt for three hours or less}	Rs.1400/- (One thousand four hundred)	Rs.1800/- (One thousand eight hundred)
Standard Rooms of High Court Guest House at Puri	Rs.400/- (Four hundred) {No Charges for brief halt}	Rs.800/- (Eight hundred) {Rs 400 (four hundred) for brief halt for three hours or less}	Rs.1000/- (One thousand)	Rs.1200/- (one thousand two hundred)

**BY ORDER OF THE ACTING CHIEF JUSTICE**

Sd/-

(SUMAN KUMAR MISHRA)

**REGISTRAR (JUDICIAL)**